

Central Administrative Tribunal
Principal Bench

OA-3018/91
OA-696/96

New Delhi this the 10th day of February, 1997.

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

OA-3018/91

Baljeet Singh,
Food Inspector,
Dept. of Prevention of
Food Adulteration,
5th Floor, I.S.B.T.
Kashmere Gate,
Delhi. ...Applicant

(By Advocate Sh. Madhav Panikar, though none appeared)

Versus

1. Lt. Governor of Delhi,
Raj Niwas Marg,
Delhi.
2. The Chief Secretary,
Delhi Admn.
5 Sham Nath Marg, Delhi.
3. The Director,
Prevention of Food
Adulteration, Deptt. of
Prevention of Food Adultration,
5th Floor, I.S.B.T. Bldg.,
Delhi. ...Respondents

(By Advocate Sh. D.K. Sharma, though none appeared)

OA-696/96

Dr. Pawan Kumar Vatsa,
S/o Sh. O.P. Vatsa,
Food Inspector,
R/o A-20, Lawrence Road Indl. Area,
Delhi. ...Applicant

(By Advocate Sh. V.S.R. Krishna)

Versus

1. The Chief Secretary,
Govt. of N.C.T. of Delhi,
5, Sham Nath Marg, New Delhi.
2. The Secretary (Medical),
Govt. of N.C.T. of Delhi,
5, Sham Nath Marg, New Delhi.
3. The Secretary, Govt. of India,
Ministry of Finance,
Dept. of Expenditure,
North Block, New Delhi.

4. The Director,

Dept. of Prevention of
Food Adultration,
Govt. of N.C.T. of Delhi,
A-20, Lawrence Road Indl. Area,
Delhi.

... Respondents

(None for the Respondents)

ORDER (Oral)
(Hon'ble Mr. S.R. Adige, Member (A))

As both these OAs involve common question of law and fact, they are being disposed of by this common order.

2. In OA-3018/91 the applicant has contended and respondents have admitted that applicant's petition dated 27.5.91 for promotional avenue for Food Inspector is under their active consideration.

3. Similarly, in OA-696/96, the applicant has contended that his representation dated 2.5.95 has not yet been disposed of.

4. Both these OAs are disposed of with a direction to the respondents to examine the contents of the representations referred to above and dispose of the same by means of a detailed, speaking and reasoned order, in accordance with law, under intimation to the applicants as expeditiously as possible and preferably within a period of four months from the date of receipt of a copy of this order and while doing so, they will keep in view the contents of the various rulings cited by the applicants in their respective OAs.



5. In this connection, as no reply appears to have been filed to OA-696/96, a copy of the same is also enclosed with this order.

6. Both OAs stand disposed of accordingly.
No costs.

A Vedavalli
(Dr. A. Vedavalli)

Member (J)

S.R. Adige
(S.R. ADIGE)

Member (A)

'San.'

Adige
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Principal Bench, New Delhi
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